

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2616**

**TO BE ANSWERED ON THE 2<sup>nd</sup> AUGUST, 2016/SHRAVANA 11, 1938, (SAKA)**

**INVOLVEMENT OF NGOS IN RELIGIOUS CONVERSION**

**†2616. SHRIMATI RANJANBEN BHATT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports that certain Non-Governmental Organisations (NGOs) are engaged in religious conversion in the country;**
- (b) if so, whether these NGOs are receiving foreign funds;**
- (c) if so, whether the Government proposes to take any steps to check such practice; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d) Certain Non-Governmental Organizations (NGOs) receive foreign contributions for religious, educational, economic, social and cultural programmes, and Foreign Contribution Regulation Act (FCRA), 2010 provides for registration of such associations for accepting foreign contributions. There have been reports from time to time regarding allegations that some institutions are engaging themselves in religious conversions.**

**‘Public Order’ and ‘Police’ are State subjects as per the Constitution of India, and hence prevention, detection, registration, investigation and prosecution of crimes are primarily the concerns of the State Governments/ Union Territory Administrations. Action is taken as per existing laws by the law enforcing agencies whenever instances of violation come to notice.**

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